(c) whether there is any proposal under consideration of the Government to provide electricity at concessional rate and loan from banks to the weavers in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Traditional weaving on handlooms is manual activity for which power is not required. To enable handloom sector compete with machine produced items, Government of India is implementing Yarn Supply Scheme to provide yarn at mill gate price at the door step of weavers and is also giving 10% subsidy on cotton hank yarn, domestic silk yarn and wool with quantity caps.

(c) and (d) The Government is implementing a scheme to provide subsidized loan to handloom weavers at the rate of 6% for a period of three years. The interest subsidy is borne by the Government of India. Provision of electricity at concessional rates comes within the jurisdiction of the State Governments.

The House then adjourned at thirty-four minutes past twelve of the clock.

The House reassembled at thirty minutes past two of the clock MR. DEPUTY CHAIRMAN in the Chair.

RE. DEMAND FOR INTRODUCING PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, Private Members' Legislative Business. Bills for introduction. ...(Interruptions)... Bills for introduction. ...(Interruptions)...

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRIMATI HARSIMRAT KAUR BADAL): Sir, I want to raise a ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, no, let me do this formal business. ...(*Interruptions*)... First I have to do this 'Bills for Introduction'. ...(*Interruptions*)... Bills for introduction. ...(*Interruptions*)... Shri B. K. Hariprasad. ...(*Interruptions*)... Shri B. K. Hariprasad. Mr. Hariprasad, are you moving? ...(*Interruptions*)...

SHRI B. K. HARIPRASAD (Karnataka): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India. ...(*Interruptions*)...

SHRIMATI HARSIMRAT KAUR BADAL: Sir,(Interruptions)...

SHRI PARTAP SINGH BAJWA (Punjab): She should go to Lok Sabha. इनका यहां पर कोई काम ही नहीं है। ...(व्यवधान)... ...(Interruptions)...

Re. Demand for introducing [22 July, 2016]

SHRI PRAMOD TIWARI (Uttar Pradesh): Sir, I am on a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is your point of order? ...(Interruptions)

श्री प्रमोद तिवारी: सामान्यतया यह देखा जाता है कि सत्ता पक्ष सदन को शांतिपूर्वक चलाना चाहता है, लेकिन यहां विपक्ष चाहता है कि आंध्र प्रदेश के लिए जो प्राइवेट मेम्बर बिल आया है, वह पारित हो। ...(व्यवधान)... ये चाहते हैं कि यह बिल न पारित हो, इसलिए जानबूझ कर यह वातावरण पैदा कर रहे हैं। ...(व्यवधान)... इनका यह आचरण निन्दनीय है कि सत्ता पक्ष में होते हुए भी ये सदन को नहीं चलने दे रहे हैं। ...(व्यवधान)... They are blocking the interests of Andhra Pradesh. ...(Interruptions)... That is why they are behaving like this. I accuse them. I charge them. ...(Interruptions)... She is a Member of Lok Sabha and the Minister. ...(Interruptions)... Now she wants to state here... ...(Interruptions)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I would like to know from the Minister what her demand is. ...(*Interruptions*)... What does she want? ...(*Interruptions*)... They have their Speaker. ...(*Interruptions*)... What action do they want? ...(*Interruptions*)...

SHRIMATI HARSIMRAT KAUR BADAL: Sir, (Interruptions)....

MR. DEPUTY CHAIRMAN: Let me get the Bills introduced and, after that, I will listen to you. ...(Interruptions)...

SHRI ANUBHAV MOHANTY (Odisha): Please get the House in order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, yes. I want the House in order. ...(Interruptions)... After introduction of the Bills, I can allow anybody. ...(Interruptions)... But I have to get these Bills introduced. ...(Interruptions)... If all of you do like this, what do I do? ...(Interruptions)... I am only requesting you to go back to your seats. Let me do the formal introduction. ...(Interruptions)... After that, I will listen to you. ...(Interruptions)... But, first, I have to dispose of this. ...(Interruptions)...

SHRIMATI HARSIMRAT KAUR BADAL: Sir, what I want to (Interruptions)

श्री उपसभापतिः पहले इंट्रोडक्शन होगा। ...(व्यवधान)... No; I have to do this first. ...(Interruptions)... After that only, I can allow anybody. ...(Interruptions)... After that, I can allow. ...(Interruptions)... That is what I am saying. ...(Interruptions)... There is a procedure. ...(Interruptions)... There is a procedure. ...(Interruptions)... Listen, please. ...(Interruptions)... There is a procedure. ...(Interruptions)... First, the introduction; and after that, I can hear anybody. ...(Interruptions)... I have no problem. ...(Interruptions)... You are a Minister. You cannot compel like this. ...(Interruptions)... SHRI SATYAVRAT CHATURVEDI (Madhya Pradesh): Sir, she is not a Member of this House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: But she is a Minister. The Minister can speak. ...(*Interruptions*)... She is a Minister. The Minister can speak. ...(*Interruptions*)... I am making only one point. First, I have to dispose of introduction of the Bills. Only after that I can listen to anybody. ...(*Interruptions*)... But it is not good to insist that you want to speak now. ...(*Interruptions*)...

SHRI ANUBHAV MOHANTY: Sir, please bring the House to order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. That is not fair. ...(*Interruptions*)... That is not fair. ...(*Interruptions*)... See, I am telling you, I have to first introduce the Bills. After that I can allow anybody. ...(*Interruptions*)... But if Treasury Benchers are doing like this, what do I say? ...(*Interruptions*)... Let me listen to Mr. Anand Sharma. ...(*Interruptions*)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, we have a fundamental objection. (a) Ruling Party Members are disrupting the House; (b) A Minister who is not a Member of this House intervening and interrupting repeatedly on a matter that was raised during the Zero Hour... *(Interruptions)*... A Minister can intervene in a discussion or a debate, or for that matter, when any Government Business is being discussed. This is not Government business. This is not a Government agenda. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Listen to me. ...(*Interruptions*)... I am only saying that I have to first dispose of this introduction of Bills. After that only I can listen to anybody, whether it is a Minister or a Member. ...(*Interruptions*)... This is not fair. You cannot do that. ...(*Interruptions*)...

SHRI SITARAM YECHURY (West Bengal): Sir, this is a political issue. ...(*Interruptions*)... They don't want the Bill to be passed. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Yes, Mr. Yechury. Use the mike. ...(Interruptions)

SHRI SITARAM YECHURY: Sir, they are making a political point. ...(*Interruptions*)... They are denying Andhra Pradesh their right to the package that has been promised in this House. ...(*Interruptions*)... That right is being denied. They don't want that Bill to be passed. This is a political issue. ...(*Interruptions*)... They are depriving the State of Andhra Pradesh politically. They are standing against the interests of the people of Andhra Pradesh. That is a political point that you cannot

allow. ...(*Interruptions*)... You cannot allow that. You will have to protect the rights of the House to Private Members' Legislation. ...(*Interruptions*)... You have to protect the rights of the Members to Private Members' Business. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: This is Private Members' Business. Why do you do this? ...(Interruptions)...

SHRI ANUBHAV MOHANTY: Sir, please protect the Private Members' Business. ...(Interruptions)...

SHRI SATYAVRAT CHATURVEDI: Sir, it is their Government. They should arrest... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Go to your seat and speak into the mike. ...(Interruptions)...

SHRI SATYAVRAT CHATURVEDI: Sir, they are demanding the arrest of Mr. Mann. ...(*Interruptions*)... It is their Government. Why don't they arrest him? To whom are they demanding? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: This is Private Members' Business. First you allow the Motion. Why do you do this? ...(*Interruptions*)... Why do you do this? ...(*Interruptions*)... I don't see any rationale here. Why do you do this? ...(*Interruptions*)... You are the Government, the Treasury Benchers. ...(*Interruptions*)... It is unfair. Don't do this. ...(*Interruptions*)... Why are you doing like this? ...(*Interruptions*)...

SHRI ANAND SHARMA: Ruling Party Members are demanding arrest. ...(Interruptions)... We would like to know from the Leader of the House what his response to his party Members' demand is. ...(Interruptions)... The Leader of the House is present here. ...(Interruptions)... Let him respond to their demand. ...(Interruptions)... The Leader of the House must respond to the demand of his colleagues in the Government and Members of Parliament. ...(Interruptions)... They want arrest. ...(Interruptions)... You cannot order arrest; he cannot order arrest; arrest can be done by the Government. ...(Interruptions)... Let the Leader of the House inform, through you, what action they are taking. ...(Interruptions)...

SHRI C. M. RAMESH (Telagana): Sir, ...(Interruptions) ...

MR. DEPUTY CHAIRMAN: Mr. Ramesh, I cannot hear you. ...(*Interruptions*)... I am not hearing anything. ...(*Interruptions*)...

SHRI C. M. RAMESH: Sir, you keep the House in order. ...(Interruptions)

MR. DEPUTY CHAIRMAN: Your own people are troubling. ...(Interruptions)... What can I do? ...(Interruptions)... Your own people are troubling. ...(Interruptions)... You speak. ...(Interruptions)...

SHRI C. M. RAMESH: Sir, this Bill is very important for Andhra Pradesh. ...(Interruptions)... Please keep the House in order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You talk to them. ...(Interruptions) ...

SHRI C. M. RAMESH: That is your responsibility. ...(Interruptions)

MR. DEPUTY CHAIRMAN: Your own people are creating problem. ...(Interruptions)... What can I do? ...(Interruptions)...

SHRI C. M. RAMESH: You keep the House in order. ...(Interruptions)

MR. DEPUTY CHAIRMAN: Your own people are creating problem. ...(Interruptions)... What can I do? ...(Interruptions)...

SHRI C. M. RAMESH: You please keep the House in order. ...(Interruptions)... This Bill is very important for Andhra Pradesh. ...(Interruptions)... Even the Congress did nothing for Andhra Pradesh. ...(Interruptions)... Even though we support this Bill, you keep the House in order. ...(Interruptions)... This is a very important important Bill. ...(Interruptions)... Please keep the House in order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why do you do like this? ...(Interruptions)... What is your purpose? ...(Interruptions)... Why do you do like this? ...(Interruptions)... Treasury Benches are obstructing. ...(Interruptions)... Usually, it is the opposition. ...(Interruptions)... Now, today, you are doing it. ...(Interruptions)... The House is adjourned till 11.00 a.m. on Monday, the 25th July, 2016.

The House then adjourned at forty-four minutes past two of the clock till eleven of the clock on Monday, the 25th July, 2016.